

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH.

O.A.456/88

Shri Dattatraya Anant Garware
"Ambar Nivas"
Vithal Nagar,
Karjat,
Dist: Raigad.

..! Applicant

Vs.

1. Union of India
through
The General Manager,
Central Railway,
Bombay V.T.

2. Financial Adviser &
Chief Accounts Officer,
Central Railway,
Bombay V.T.

..! Respondents

Coram: Hon'ble Member (A) Shri L.H.A. Rego

Hon'ble Member (J) Shri M.B. Mujumdar

Appearances:

Shri D.V. Gangal, Advocate
for the Applicant.

Date: 16-8-1988

ORAL JUDGMENT

(Per M.B. Mujumdar, Member (J))

Heard Shri D.V. Gangal, advocate for the applicant.

The applicant was working as Clerk Gr.I in the Accounts Department of the Central Railway, at Bombay V.T. He retired on the forenoon of 30th April, 1980 on superannuation. He has filed the present application on 20th June, 1988 under Section 19 of the Administrative Tribunals Act 1985.

2. The prayer made by the applicant is that he should be given benefit of Special Pay of Rs.35/- per mensam from 5-5-1979 to 30th April, 1980 with all pensionary and other retirement benefits.

3. According to the applicant he was entitled to Special Pay of Rs.35/- p.m. in pursuance of a Circular dt. 11-7-1979 issued by the Railway Board. According to that Circular, pursuant to the agreed conclusions arrived at and accepted by the National Council, the